

IN THE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH (COURT – II)
(Through Hybrid Mode)

Item No. 103

IA(I.B.C)/264(CH)2022

And

CP(IB) No. 174/Chd/Pb/2019

IN THE MATTER OF:

Oriental Bank of Commerce

... Petitioner-Financial Creditor

Versus

A G Oils Pvt. Ltd.

... Respondent-Corporate Debtor

Under Section: 7, 60(5), IBC 2016

Order delivered on 15.04.2024

Due to paucity of time, the matter could not be taken up today, hence adjourned to 20.05.2024.

Sd/-

Court Officer